

ITEM NO.43

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17931/2022

(Arising out of impugned final judgment and order dated 21-09-2022 in PILWP No. 4/2022 passed by the High Court Of Judicature At Bombay At Goa)

THE NATIONAL GREEN TRIBUNAL & ANR.

Petitioner(s)

VERSUS

THE GOA FOUNDATION & ORS.

Respondent(s)

(IA No.152085/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.152086/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 152085/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 155828/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 152086/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Arvind P. Datar, Sr. Adv.
Mr. Santosh Krishnan, AOR

For Respondent(s)

Ms. Indira Jai Singh, Sr. Adv.
Ms. Narma Alvares, Adv.
Mr. Paras Nath Singh, Adv.
Mr. Rohin Bhatt, Adv.
Ms. Nupur Kumar, AOR
Mr. Om Dcosta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

By way of ad-interim order, we stay the directions

mentioned in paragraph 56 of the impugned order.

However, we clarify that since two Members (One Judicial and one Expert Member) are very much available for Western Zone Bench, all matters pertaining to Western Zone, Pune, including the matters arising out the States of Maharashtra and Goa will be heard only by Pune Bench sitting at Pune.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)